

National Company Law Tribunal

Allahabad Bench

CP NO. (IB)45/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.11.2017

NAME OF THE COMPANY: I.E.L Supervisor Association vs Union of India
SECTION OF THE COMPANIES ACT/I & B CODE: 252, Schedule 8 of I & B code of 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	Sudeep Harkauli	Adv	resp No 4	SJ
<u>2.</u>	Gagan Mehta	Adv	resp No 3	Wta

CP NO.(IB)45/ALD/2017

Sh. Kailash Kumar, General Secretary in person representing the Petitioner Union IEL Supervisor Association. Sh. Sudeep Harkauli alongwith Sh. Gagan Mehta, Advocates for respondents.

In the present matter the argument on maintainability of the present petition were earlier heard from the applicants/objector side.

Today, petitioner files written submission opposing the objection on maintainability of the present petition. It is also informed that a copy thereof has been sent to the respondent counsel. Written submission is taken on record and further the parties are at liberty to exchange with each other the written submission filed by them. The case is reserved for order.

Dated:17.11.2017

Typed by:
Kavya Prakash Srivastava
(Stenographer)

Sd—
H.P. Chaturvedi,
Member (Judicial)